

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2151/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.28.06.2019/NCLAT/UR/827

In the matter of:

Forech India Pvt. Ltd. Appellant

Versus

Tecpro Systems Ltd. & Ors. Respondents

Appearance: Ms. Heena George, Advocate for the Appellant.

11.07.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 28.06.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 01.07.2019 and returned the Memo of Appeal on 02.07.2019. The Appellant re-filed the Memo of Appeal on 09.07.2019. It is stated in the Interlocutory Application (IA) that the defects could not be removed in time as the Counsel for the Appellant Company was in personal difficulty. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 12.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar